

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 68 of 2001.

Wednesday this the 12th day of March 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

1. Baldeo Pal  
Spn of Shri Parsan  
Resident of Village Paina Khurd,  
Post of Gazipur, District Fatehpur.
2. Sultan Pal  
Son of Shri Jhukku Pal,  
Resident of Village Paina Khurd,  
Post Gazipur, District Fatehpur.

.....Applicants.

(By Advocate: Sri R.S. Parihar)

Versus.

1. Union of India  
through the Secretary,  
Ministry of Communication,  
Government of India,  
New Delhi.
2. The Telecom District Manager,  
Fatehpur.
3. The Telecom Divisional Engineer,  
Fatehpur, District Fatehpur.
4. The Sub Divisional Officer,  
Telegraph District Fatehpur.

.....Respondents.

(By Advocate: Sri M.B. Singh)



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O R D E R

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman

By this application, under section 19 of Administrative Tribunals Act, 1985, applicants have prayed for a direction to respondents to grant temporary status to applicants and re-engage them in service and further they be directed to regularise them.

2. The applicants were serving in ~~the~~ Telecommunication Department, which has been converted into a Corporation known as Bharat Sanchar Nigam Limited. This Tribunal has no jurisdiction to hear the disputes against the aforesaid Corporation, as Central Government has not ~~yet~~ issued any notification under section 14(2) of Administrative Tribunals Act, 1985. The legal position in this regard has been settled by Division Bench Judgments of Delhi High Court and Bombay High Court reported in Shri Ram Gopal Verma Vs. U.O.I. and others 2002(1)SLJ 352 and B.S. N.L. Vs. A. R. Patil and others 2002(3)ATJ 1.

3. With the above directions, the O.A. is accordingly dismissed as not maintainable. No order as to costs.

  
Vice-Chairman

shukla/-